

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2449  
ANSWERED ON:23.08.2013  
DEALERSHIPS POLICY  
Singh Alias Pappu Singh Shri Uday

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has received representations from various Petroleum Dealers Associations and Public representatives regarding the deviation/ irregularities made in issuing the dealerships under the Reconstitution of Dealerships Policy 2008 and the said policy is not in accordance with the approval given by the Government;
- (b) if so, whether the Government proposes to conduct any enquiry in the matter to find out the reasons for such deviations and manipulations and to fix up the responsibility of the concerned officers to rectify these deviations/manipulations;
- (c) if so, the details thereof; and
- (d) the time by which the corrective action is likely to be taken?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) Yes, Madam.

(b) to (d) All the three public sector Oil Marketing Companies (OMCs) viz. Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL) have reported that there is no misinterpretation in the said policy by OMCs.